

[डा० लक्ष्मीनारायण पांडेय]

में उन को गोलियां खानी पड़ीं। जो भी कार्रवाई वहां की गई वह ठीक नहीं थी। उसके बारे में एक मात्र उपाय यह है कि जुडिशल एन्क्वायरी हो।

जैसा इस संदर्भ में मैंने कहा है, मंत्री महोदय आज नहीं तो फिर कभी मध्य प्रदेश कोयला खानों के बारे में भी बतलायें और साथ साथ एन्क्वायरी के बारे में भी बतलाने की कृपा करें।

13 hrs.

SHRI S. MOHAN KUMARAMAN-GALAM: Regarding Madhya Pradesh coal mines, I have no facts with me. If the hon Member would write to me, I will try to give all the details. Regarding the other point, about the number of workers, as I have stated earlier, there are no records. There were about 570 odd workers working on the day of the takeover. At present we are proceeding on the basis that they were the number of persons working in the mines. As I already told you, the Custodians have already been given instructions to investigate and to find out the number working actually and to assess what would be the proper work force. The other way in which we have asked them to work out is to find out what the production from the mine is, what is the OMS, output per main shift, and on that basis come to a conclusion about the proper workforce for the mines. This is far away from the figure of 3200 which the contractors tried to fraudulently introduce. And, regarding the other point that 500 persons have been injured, that is not the information with us. The information given to me by Bihar Government is to the effect that 4 persons lost their lives and 3 were injured. The hon. Member said about a boy losing his life. I have stated that in my statement also. Rs. 5000 has been paid as compensation to the deceased. It must have been paid to his family. I have no reason to believe that it

was not paid to the proper person concerned. Number of persons including representatives of INTUC were, as reported by the Press, demanding special enquiry. But, evidently, taking all aspects into consideration, the Government of Bihar decided that the present enquiry by the sub-divisional magistrate of the Chota Nagpur Division is adequate enough in the circumstances of the case.

SHRI BHOGENDRRA JHA: Are you going to recommend to the State Government to have an enquiry into the the matter?

SHRI S. MOHAN KUMARAMAN-GALAM: I have made my position clear. Your repeating your demand does not necessarily add weight to it. Regarding Gorakpuri labour, they don't work like that in small mines. They usually work in some of the bigger mines. They are housed in particular barracks and so on. This has nothing to do with the firing that took place. I can assure him that the work of what is called the CRO, Coal-mines Recruiting Organisation is being looked into and this matter has been discussed with the trade unions. I have no doubt that the decision which Government arrived at earlier to the effect that this is not a good system and should be abolished, will be honoured.

13.02 hrs.

PAPERS LAID ON THE TABLE

REPORT OF CAG OF INDIA FOR 1971-72
UNION GOVERNMENT (RAILWAY),
APPROPRIATION ACCOUNTS RAIL-
WAY, PARTS I AND II. ETC.

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
K. R. GANESH): I beg to lay on the
Table—

- (1) A copy of the Report of the Comptroller and Auditor General of India for the year 1971-72, Union Government

(Railways), under article 151(1) of the Constitution.

- (2) A copy of Appropriation Accounts, Railways, for 1971-72, Part I-Review.
- (3) A copy of Appropriation Accounts, Railways, for 1971-72, Part II-Detailed Appropriation Accounts.
- (4) A copy of Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1971-72.

[Placed in Library. See No. LT-4388/73].

SALARJUNG MUSEUM (AMENDMENT) RULES, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table a copy of the Salarjung Museum (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 165 in Gazette of India dated the 17th February, 1973. under sub-section (3) of section 27 of the Salarjung Museum Act, 1961 [Placed in Library. See No. LT-4389/73].

13.03 hrs.

ESTIMATES COMMITTEE

THIRTIETH REPORT

SHRI NRENDRA SINGH BISHT (Almore): Sir, I beg to present the Thirtieth Report of the Estimates Committee on the Ministry of Industrial Development regarding action taken by Government on the recommendations contained in their Seventeenth Report on Directorate General of Technical Development.

PUBLIC ACCOUNTS COMMITTEE

SIXTY-NINTH REPORT

SHRI SEZHIYAN: (Kumbakonam): Sir, I beg to present the Sixty-ninth Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Thirty-sixth Report relating to Ministry of Shipping and Transport.

13.04 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1972-73.

13.04 1/2 hrs.

MATTER UNDER RULE 377

SHORT SUPPLY OF FOODGRAINS OF RATION SHOPS IN TRIPURA

SHRI DASARATHA DEB: (Tripura East): Mr. Speaker, Sir, under Rule 377 of the Rules of Procedure and Conduct of Business in the House, I would like to draw the attention of this House and the Minister of Agriculture, to the fact that there has been virtual closing down almost of all the ration shops in Tripura. The foodgrains from the Central do not reach there, with the result that hunger and starvation are continuing on a very large scale. 150 persons have died of starvation so far. Test relief works are totally stopped. They have been stopped in the affected areas of Tripura, particularly in the rural areas. There are untold sufferings which are being faced by the people. I urge upon the Government to resume the test-relief work and revitalise the ration shops. Foodgrains from the Centre should be rushed there im-